

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1339
TO BE ANSWERED ON 14.12.2023

e-Waste Management

1339. SHRI RAKESH SINHA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the quantity of e-waste produced in the country since 2018, the details thereof, year-wise;
- (b) the quantum of waste managed by the formal and informal sector, respectively; and
- (c) the number of persons and organisations awarded punishment by the State for violating the law regarding e-Waste Management in the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) The Central Pollution Control Board (CPCB) estimates the e-waste generation at national level based on the countrywide sales data provided by producers and average life of notified electrical and electronic equipment (EEE), as mandated under the E-waste Management Rules, 2016. As per the information available with CPCB, e-waste generated recycled through authorized dismantlers/recyclers in the country from twenty-one (21) types of EEE notified under the E-Waste (Management) Rules, 2016 since Financial Year (FY) 2018-19 is given below:

Financial Year	Generation	Quantity of e-waste collected, dismantled and recycled / disposed
	(Tonne)	(Tonne)
2018-19	7,71,215.00	1,64,663.0
2019-20	10,14,961.21	2,24,041.0
2020-21	13,46,496.31	3,54,291.22
2021-22	16,01,155.36	5,27,131.57

The information with regards to quantum of waste processed by informal sector is not available.

Based on the information provided by 20 State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs), details of punishment awarded for violation of e-Waste (Management) Rules, 2016 in last 3 years is given at **Annexure-I**.

Details of punishment awarded by State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for violation of e-Waste (Management) Rules, 2016

S. No.	SPCBs/PCCs	Action taken
1.	Andaman & Nicobar Islands	No incident reported
2.	Assam	No incident reported
3.	Bihar	No incident reported
4.	Chandigarh	No incident reported
5.	Dadra and Nagar Haveli and Daman and Diu	PCC Issued Notice of Direction under E waste Rules, to 82 entities on 26.10.2022
6.	Delhi	Regular enforcement drives are conducted by joint teams of MCD, Revenue Dept., Delhi Police and DPCC to check illegal e-waste handling activities and since 2019, 339 such units were inspected out of which 167 have been closed effectively.
7.	Goa	No incident reported
8.	Gujarat	No incident reported
9.	Haryana	No incident reported
10.	Jammu & Kashmir	J&K PCB/PCC has taken the following punitive steps: <ul style="list-style-type: none"> • 02 Dismantling Units were closed in Udhampur District (Year 2021). • 08 Scrap Dealers were not permitted to continue their Operation in District Udhampur (Year 2022). • 01 Informal unit was closed in Jammu District (Year 2022). • 04 Informal e-waste collection units were closed in Reasi District (Year 2022) For violation of E-waste Management Rules 2016.
11.	Jharkhand	No incident reported
12.	Karnataka	No incident reported
13.	Kerala	No incident reported
14.	Ladakh	No incident reported
15.	Madhya Pradesh	No incident reported
16.	Maharashtra	No incident reported
17.	Mizoram	No incident reported
18.	Punjab	<ul style="list-style-type: none"> • The representative of 36 no. Nationalized Banks were issued show cause notice along with an opportunity of personal hearing due to non-submission of annual return under E-Waste (Management) Rules, 2016. • 05 no. dismantlers /recyclers/manufacturers were issued show cause notice along with an opportunity of personal hearing due to non-compliance of the provisions of the E-Waste (Management) Rules, 2016. • 21024 no. bulk consumers were asked to submit annual return under E Waste

S. No.	SPCBs/PCCs	Action taken
		(Management) Rules, 2016. • As per new E-Waste Management Rules, 2022, 21 no. Producers and 06 no. recycler/dismantler have been issued show cause notice to ensure compliance of the provisions of the E-Waste Management Rules, 2022.
19.	Sikkim	No incident reported
20.	Uttar Pradesh	As per information provided by all the circles of Uttar Pradesh Pollution Control Board, there are sixteen (16) person and organizations which have been awarded punishment by the states for violating the laws regarding E-Waste Management Rules.
